

[Shri Pranab Kumar Banerjee]

section (2) of section 23 of the said Act read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-11453/76].

(4) (i) A copy each of 20 fresh Supplementary Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments from 13th May, 1976 to 24th August, 1976 in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Agreements. [Placed in Library. See No. LT-11454/76].

(5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 3099 to 3107 published in Gazette of India dated the 21st August, 1976.

(ii) S.O. 3115 to 3117 published in Gazette of India dated the 28th August, 1976.

(iii) S.O. 3269 and 3270 published in Gazette of India dated the 11th September, 1976. [Placed in Library See No. LT-11455/76].

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Fifth Amendment

Rules, 1976, published in Notification No. G.S.R. 1261 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 1262 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) The Urban Land (Ceiling and Regulation) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 803(E) in Gazette of India dated the 15th September, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11456/76].

HOUSE-HOLD ELECTRICAL APPLIANCES (QUALITY CONTROL) AMENDMENT ORDER, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the House-hold Electrical Appliances (Quality control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 690(E) in Gazette of India dated the 21st October, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11457/76].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Stre-